

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/203 /A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong.

Dated Guwahati the 9th January, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/88/2025 dtd. 04.01.2025

Sir,

With reference to the above, I am directed to inform you that you have been granted **5 (five) days earned leave, along with station leave permission, with the official vehicle, at own cost, w.e.f. 06.01.2025 to 10.01.2025** (suffixing 11.01.2025 to 15.01.2025). The Addl. District & Sessions Judge, Karbi Anglong and in her absence, the next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-52/2006/204-205 /A, dated 09-01-2025

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

Dates